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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3100/2001

Thursday, this the 10th day of January, 2002

Hon'ble Shri Govindan S. Tampi, Member (A)

Sh. Motilal  
S/O Sh. Ram Avtar  
(Beldar CPWD)  
R/O Qtr. No.36/12  
Sector-I, M.B.Road  
New Delhi

..Applicant

(By Advocate: Shri Dheeraj K.Nayal)

Versus

1. Union of India  
through  
Director of Estates  
Directorate of Estates  
Nirman Bhawan  
New Delhi
2. Executive Engineer  
Pushp Vihar Maintenance Division  
CPWD  
New Delhi-62

..Respondents

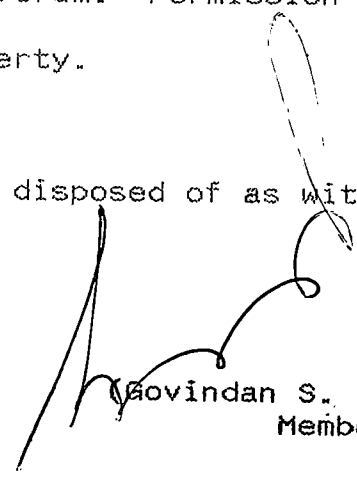
(By Advocate: None)

O R D E R (ORAL)

Shri Dheeraj K.Nayal, learned counsel for the applicant states that as the respondents have issued directions in terms of Section 5 of P.P.Act, this Tribunal has no jurisdiction in this matter. Therefore, he seeks permission to withdraw the OA with liberty to approach the appropriate forum. Permission to withdraw the OA is granted with liberty.

The present OA is disposed of as withdrawn. No costs.

/sunil/

  
(Govindan S. Tampi)  
Member (A)